

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT - IV**

16. C.P.(IB)-3605(MB)/2019

CORAM : SHRI RAJASEKHAR V.K.  
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **03.01.2020**

Name of the Parties: Aqsa Polypack Pvt Ltd  
V/s.  
Celogen Generics Pvt Ltd

SECTION 9 OF THE INSOLVENCY & BANKRUPTCY CODE, 2016

**ORDER**

1. Ld. Counsel for the parties present. Consent Terms have been filed in the matter, which is taken on record. **CP.3605/2019 is dismissed as withdrawn**, in accordance with Consent Terms. Liberty is, however, granted to the Operational Creditor to approach this Tribunal again in case there is any default. File be consigned to records.

Sd/-  
**RAVIKUMAR DURAISAMY**  
Member (Technical)

Sd/-  
**RAJASEKHAR V.K.**  
Member (Judicial)

03.01.2020